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1	Definition of "Business Day"	(i) Original definition may be retained.	To simplify and provide clarity
	It means days on which the following are open to transact business: (i) designated Branch of Trustee Bank; and (ii) stock exchange for equity and bond market; and (iii) Government securities market	(ii) Need clarity wrt whether "or" / "and" is required to be read.	and certainty the definition has been suitably reworded, for guidance of all concerned.
2	Definition of "Compliance officer" of Pension Fund	(i) To substitute 'person of responsibility' for the words 'employee	Key personnel have major roles
	An employee of the pension fund designated as such by the Board	of'.	and responsibilities to ensure
	of Pension Fund for monitoring compliance of the provisions of	(ii) Compliance officer may be allowed on deputation from the	compliance with the provisions
	the Act or the rules or the regulations, notifications, guidelines,	Sponsor for a period of 60 months form the date of issuance of	of the Act, rules and
	circulars or instructions issued by the Authority;	certificate of registration or further extension as may be approved	regulations.
		by the authority. Necessary changes be also carried out in proviso	Key personnel of Pension Fund
		under the Regulation 8 (3) (a).	include CEO, CRO, CIO, CISO,
		(iii) There shall be three Compliance Officers.	Head of Operations and
			Compliance officer.
3	"Key Managerial Personnel" of Pension Fund	(i) Whether CFO is not covered as KMP.	"Principal Officer of pension
	It means employees of the pension fund designated as Chief	(ii) Operations Manager be designated as Chief Investment	fund" includes the Board of
	Executive Officer, Chief Investment Officer, Chief Risk Officer,	Operations Officer or Head of Investment Operations.	Directors of Pension Fund and
	Chief Information and Security Officer (CISO), Fund Manager,	(iii) To substitute 'person' for the words 'employees of the pension	'key personnel'.
	Operations Manager, Compliance Officer;	fund'.	
		(iv) KMPs must also include Whole Time Directors, Executive	
	THE HARM IN AT 1	Director, Managing Director and Principal Officers.	T: : 1 (12 11 1
4	Eligibility criteria – Name clause	(i) For more clarity after 12 months "from date of notification of	Time period of 12 months has
		such clause may be inserted.	been provided to the existing
		(ii) The companies can be incorporated with the word 'Pension' in	Pension Funds to comply with
		their name.	the requirement. 'Pension
		(iii) The change in name clause should be dispensed with for the	Fund' is an intermediary which
		existing companies who do not have "Pension Fund" in their name. (iv) It shall have Pension Fund in its name and not in name clause.	functions exclusively under NPS unbundled architecture.
		(iv) it shall have Pension Fund in its name and not in name clause.	
			Hence, usage of name 'Pension'
			Fund is appropriate and
			synonymous with the activity

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			undertaken by it, for guidance
			of all.
5	Eligibility criteria - Networth	To add the phrase "or such higher amount as stipulated by the	It is a prudential norm and
		authority from time to time"	principle of specificity has been
			followed. It may be amended
			through regulation in future,
			when deemed necessary in
			subscribers' interest.
6	Eligibility Criteria – Infrastructure requirement	(i) PFM should be allowed to continue sharing the IT infra of the	Technology infrastructure is
		sponsor (e.g. network, firewall etc.). This would give the PFM	necessary to perform the core
		access to superior quality infrastructure along with economies of	function of Pension Fund,
		scale. Adequate governance standards should be put in place to	which should be an
		ensure data integrity and confidentiality. However at least	independent entity in its
		transaction systems should be completely segregated.	operations and activities. Thus,
		(ii) It is suggested to use the word 'provide' instead of 'facilitate',	Pension Funds are expected to
		and increase the period of 12 months to 36 months.	develop such infrastructure of
		(iii) The revised clause is incomplete. The words before "facilitate"	their own within 12 months
		are missing. The word "independently" should be deleted. The	from date of commencement of
		period of 12 months be changed to 60 months with an option to be	operations vis-à-vis date of
		extended with the approval of the authority.	registration.
7	Terms and conditions of Certificate of Registration - Changes in	(i) The criteria for intimation of any other change in ownership,	For compliance of the
	management, shareholding pattern or control	shareholding pattern can be kept limited to if there is a change of	provisions of the Act and
		more than 1 percent of the paid-up capital of the Pension Fund.	strengthening governance, the
		(ii) Increase in capital of the Sponsor or Pension Fund through	change in capital structure of
		rights issue should be exempted from prior approval if such	Pension Fund shall require
		increase does not result in change in shareholding pattern of the	prior approval of the Authority
		sponsor or pension fund.	only under the following
		(iii) The requirement of approval of Authority for the change in	circumstances
		management, ownership, shareholding pattern or controlling	i. the status as sponsor of
		interest of 'sponsor' of the pension fund should be removed if the	pension fund is likely to undergo a change; or
		sponsor is already regulated by other regulator.	undergo a change, or

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		(iv) We request that the term management be defined.	ii. the pension fund is likely to cease to be a government company; or iii. any change (in accordance with guidelines issued) in foreign holding in the pension fund attracting restriction under Section 24 of the Act; iv. Change in the shareholding pattern in excess of 5%
8	Terms and conditions of Certificate of Registration: The pension fund shall comply with the Cyber security policy, outsourcing policy, Common Stewardship code, Prevention of Money Laundering Act, 2002 (PMLA), Valuation guidelines, broker empanelment, auditor appointment and voting policy on assets held in the name of National Pension System Trust and such other guidelines issued by the Authority for the purpose.	(i) Reference to PMLA Act when Pension Fund do not have account base relationship with the subscribers. (ii) To remove valuation and broker empanelment guidelines from the Regulations since valuation is undertaken by a third-party agency. Pension funds do not have control over the process. (iii) The additional requirement of compliance with outsourcing policy, Valuation guidelines, broker empanelment, auditor appointment should be voluntary or be made mandatory to large pension funds with large assets base and large resource base.	As per provisions of PMLA, Pension Funds are reporting entities having obligations to comply and guidelines covering the subject matter have already been issued. NAV computation in accordance with the guidelines is the primary responsibility of Pension Funds. For clarity, an illustration has been provided.
9	Terms and conditions of Certificate of Registration: The sponsor or the pension fund shall obtain prior approval from the Authority in case of amalgamation or merger or acquisition or take over by the sponsor leading to holding of equity stake by sponsor or pension fund in any other pension fund already registered with the Authority. The Sponsor or Pension Fund shall notify the Authority of the proceedings before NCLT/other relevant Authorities.	(i) Proposed change can be omitted since Reg 8(1) (j), restricts the sponsor and the pension fund from holding any equity stake in any other pension fund regulated by the Authority. (ii) A threshold of holding of equity stake by sponsor or pension fund in any other pension fund should be defined and the approval of Authority should be required only in case of acquisition of equity stake by sponsor or pension fund beyond the said threshold. Also, please clarify that this is applicable on direct equity holding in the pension fund. (iii) The sponsor and the pension fund being the entities of financial sector may make investments during their ordinary course of business and approval of Authority for every minor acquisition of	To avoid any conflicts in operation and management, Sponsor should not have control or hold any equity stake directly or through its subsidiary Company in any other Pension Fund. Also Pension Fund should not hold any direct equity stake in any other Pension Fund

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		equity stake directly/indirectly in another pension fund may not	
10	Prudential norms for income recognition, asset classification and	be feasible. (i) This is already being communicated to the Trust and the	The words "below investment
	provisioning	Authority in the quarterly reviews.	grade" have been added to harmonize with the Valuation Guidelines.
11	Computation of NAV - Allowable charges	(i) The Authority is requested to consider allowable charges as any type of brokerage other than mutual fund and PFRDA fees for the schemes, to the extent applicable. (ii) Suggest inclusion of debt brokerage charges upto 0.01% on debt transaction or as may be determined by authority under allowable charges. Further, we also recommend raising the equity brokerage charges (to be chargeable to scheme) to 0.07% instead of 0.03%. (iii) Further, the Authority is requested to allow annual fees payable as an allowable expense.	There is no change in the NAV computation vis-à-vis the existing practice. The methodology adopted has been clarified for ease of understanding of all concerned including subscribers.
12	Computation of NAV: The pension fund shall calculate and declare the net asset value of units for each pension scheme at the close of each "Business Day" within the time specified by the authority.	 (i) Request the Authority to evaluate the possibility of declaring Net Asset Value (NAV) on quarter/ year end if the last day of the quarter end/ year end is not a Business Day. (ii) The proposed change is okay. Due to technical glitch/ error the condonation of delay to be accepted by the Authority. (iii) It is suggested to clarify NAV of which Business Day i.e., preceding Business Day or current Business Day, will be applicable for creation and redemption of units. 	The declaration of NAV for the purpose of transactions is business day. For preparation of Scheme Financials and disclosures, NAV shall be declared at the quarter, half-year and year end.
13	Annual Report: The pension fund, shall within sixty days from the date of closure of each financial year:- (a) submit to National Pension System Trust for approval of the annual report (inclusive of financial statements of the pension schemes and auditor report) duly approved by the board of directors of pension fund. The Board of Trustees of the National Pension System Trust shall thereafter approve and counter sign the financial statements of the pension schemes.	 (i) The annual report shall be submitted to the Authority within 7 days from the date of receipt of signed financial statements from the NPS Trust. (ii) It is suggested that the annual report be submitted by NPS Trust (iii) Quarterly unaudited report should be submitted for more vigil. (iv) Preparation of annual report as mandated under Regulation 19 should remain unchanged. 	NPS Trust to provide the observations, if any and Pension Funds to address observations within 15 days. In all, 90 days have been provided for submission of Annual Report to the Authority after addressing the observations of NPS Trust.

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	(b) Any observation of the Board of NPS Trust shall be addressed	(v) The 15 days timeline referred in Point (b) can be given	Half-yearly Report on Scheme
	by the Pension Fund within a period of 15 days from the date	separately instead of capturing the same in 60 days timeline provided in the heading. The proposed change referred in point (c)	Financials has to be submitted.
	of receipt. (c) The annual report shall be submitted to the Authority within	can be excluded.	
	ninety days from the date of closure of each financial year.	can be excluded.	
14	Annual report:	(i) Request omission of the words "digital architecture controls"	The format has been specified
	The annual report of schemes managed by the pension fund shall	and "Adherence to Code of Conduct and Ethics"	in the schedule. The
	also include Directors' responsibility statement, and CEO and	(ii) Request to consider restricting the certification by CEO and	certification shall be done by
	CFO certification which shall include the declaration in respect of	CFO to the extent of preparation and presentation of schemes and	Directors and COO /
	following key responsibilities:	financials.	Operations Head.
	a) Preparation and presentation of scheme financial statements	(iii) CEO and CFO or Operation Manager shall certify the	_
	to provide a true and correct view of scheme state of affairs	declaration.	
	and scheme NAV;	(iv) It is suggested to have certification by CEO and Head of	
	b) Adequacy and effectiveness of internal financial processes	Investment Operations instead of CFO.	
	and digital architecture controls;	(v) The proposed change is not prescribing any specific format of	
	c) Compliance with PFRDA Act, PFRDA (Pension Fund)	Directors' responsibility statement.	
	Regulations, Investment Guidelines, Valuation Guidelines,		
	Stewardship code, voting policy and other applicable laws;		
15	d) Adherence to Code of Conduct and Ethics. Books of Accounts:	(i) Request the Authority to allow the Pension Fund Companies to	Pension Fund being company
13	The pension fund shall maintain books of accounts, records,	maintain the requisite records and forms in digital format, in order	shall maintain books of
	registers and documents relating to investment decisions and the	to support the Go Green Initiative by the Government.	accounts in the manner
	operations of the pension schemes to ensure compliance with the	(ii) Request the Authority to specify the period for which such data	prescribed under the
	regulations, guidelines, circulars issued by the Authority,	(historical data) should be stored by the PFM.	Companies Act, 2013. Further,
	facilitate audit trail of transactions and ensure business continuity		the periodicity shall be in
	at all times.		accordance with the applicable
			laws.
16	Governance:	(i) It is suggested that nomenclature of Appointment Committee be	Terms of reference of
	The pension fund shall adopt best governance practices for	changed to Nomination & Remuneration Committee.	Nomination and Remuneration
	investments and risk management viz. constitution of Investment		committee shall be as per the

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	Committee, Risk Management Committee, Audit Committee,	(ii) The Authority is requested to clarify on the terms of reference	provisions of the Companies
	Appointment Committee whose composition, functions and	and constitution of the Appointment Committee.	Act, 2013.
	duties shall be as specified in Schedule.	(iii) It should be Appointment Committee or Nomination &	
		Remuneration Committee Meeting	
17	Governance:	(i) The proposed change can be omitted.	Pension Fund shall comply
	The pension funds shall meet the compliance as are required to be	(ii) Request you to kindly clarify what does it mean "regarding	with the disclosure
	effected by public companies under Companies Act, 2013.	compliance as are required to be effected by public companies	requirements as applicable to
		under Companies Act, 2013"	public company under the
			Companies Act 2013.
18	Grounds of suspension or cancellation of CoR	(i) The Authority may consider levying penalties instead of	Regulations provide sufficient
		suspension, cancellation, withdrawal of the certificate of	safeguards through detailed
		Registration.	hearing mechanism prior to
		Request omission of following grounds for cancellation	any action.
		(ii) does not submit periodical returns as required by the Authority	
		(iii) does not intimate change in shareholding pattern	
		(iv) fails in the periodic review	
		(v) generates return significantly lower	
19	The pension fund shall manage schemes as notified by the	Allow Pension Funds to discontinue or not offer certain classes of	No change is proposed
	Authority on such terms and conditions.	the Schemes to subscribers.	
20	Terms and conditions of Certificate of registration:	Relax requirement of prior approval for delegation of other	No change is proposed
	Delegation of any other function shall be done only with the prior	functions.	
	approval of the Authority		
21	Schedule III - Annual fee	It is suggested to remove the floor for minimum fee, and cap the	No change is proposed. The fee
		maximum annual fee to Rs. 1 Crore.	shall be examined at the time of
			review of charge structure.